

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013
CA No. 89/2014, 135/2014 & 204/2014

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.
M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondents No 1, 2, 3, 5 & 6	<u>Ajay Kumar</u>

2. Ajay Kumar Garg Petitioner No. 1 M/s

ORDER

CA No.89/14, 135/14 & 204/14 in CP No.19/397-398/CLB/MB/MAH/2013

1. The Petitioner in present. From the side of the Respondent, Learned Representative is present.
2. It is stated in the Court with full sense of responsibility that the Family Settlement is in progress and the terms of settlement shall be informed to the Bench on the next date of hearing and if possible a copy of the proposed terms of the Agreement.

3. The parties have also informed that the settlement is expected by the end of this month.
4. Considering the circumstance, let this matter be now enlisted for hearing on **16th March, 2017**.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

31st January, 2017.